

C O N T E N T S

**Fifteenth Series, Vol. XXVIII, Eleventh Session, 2012/1934 (Saka)
No.16, Tuesday, September 4, 2012/Bhadra 13, 1934 (Saka)**

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THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Dr. Girija Vyas

Shri Satpal Maharaj

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Tuesday, September 4, 2012/Bhadra 13, 1934 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

... (Interruptions)

11.0¼ hrs

At this stage, Shri K.D. Deshmukh and some other hon. Members came and stood on the floor near the Table

... (Interruptions)

11.0½ hrs

At this stage, Shri Adhi Sankar and some other hon. Members came and stood on the floor near the Table

... (Interruptions)

MADAM SPEAKER: Question Hour, Q. 325, Shri Kalikeshwar Narayan Singh Deo.

SHRI KALIKESH NARAYAN SINGH DEO (BOLANGIR): Q. 325.

... (Interruptions)

MADAM SPEAKER: The House stands adjourned to meet again at 1200 noon.

11.01 hrs

*The Lok Sabha then adjourned till
Twelve of the Clock.*



12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Shri P.C. Chacko in the Chair)

... (Interruptions)

12.0¼ hrs

At this stage, Shri K.D. Deshmukh and some other hon. Members came and stood on the floor near the Table.

12.0 ½ hrs.**PAPERS LAID ON THE TABLE**

MR. CHAIRMAN: Now, Paper to be laid. Shri Sushil Kumar Shinde.

THE MINISTER OF HOME AFFAIRS (SHRI SUSHILKUMAR SHINDE): I beg to lay on the Table a copy of the Arms (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 585(E) in Gazette of India dated 24th July, 2012 under sub-section (3) of Section 44 of the Arms Act, 1959.

(Placed in Library, See No. LT 7255/15/12)

... (Interruptions)

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): On behalf of Shri Praful Patel, I beg to lay on the Table copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 8 of 2012-13)-Compliance Audit Observations for the year ended March, 2011 under Article 151(1) of the Constitution.

(Placed in Library, See No. LT 7256/15/12)

... (Interruptions)

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Organising Committee Commonwealth Games Delhi 2010, New Delhi, for the year 2009-2010.
- (ii) A copy of the Audited Annual Accounts (Hindi and English versions) of the Organising Committee Commonwealth Games Delhi 2010, New Delhi, for the year 2009-2010.

(Placed in Library, See No. LT 7257/15/12)

- (iii) A copy of the Annual Report (Hindi and English versions) of the Organising Committee Commonwealth Games Delhi 2010, New Delhi, for the year 2010-2011.
 - (iv) A copy of the Audit Report (Hindi and English versions) of the Organising Committee Commonwealth Games Delhi 2010, New Delhi, for the year 2010-2011.
 - (v) Statement regarding Review (Hindi and English versions) by the Government of the working of the Organising Committee Commonwealth Games Delhi 2010, New Delhi, for the years 2009-2010 & 2010-2011.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 7258/15/12)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): I beg to lay on the Table a copy of the Foreign Contribution (Acceptance or Retention of Gifts or Presentations) Rules,

2012 (Hindi and English versions) published in Notification No. G.S.R. 150 in Gazette of India dated 23rd June, 2012 under Section 49 of the Foreign Contribution (Regulation) Act, 2010.

(Placed in Library, See No. LT 7259/15/12)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): I beg to lay on the Table:-

(1) A copy of the Notification No. S.O. 1855(E) (Hindi and English versions) published in Gazette of India dated 17th August, 2012, making certain amendments in the Notification No. S.O. 2363(E) dated 30th September, 2010 under Section 3 of the Essential Commodities Act, 1955.

(Placed in Library, See No. LT 7260/15/12)

(2) A copy of the Multi-State Co-operative Societies (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 447(E) in Gazette of India dated 15th June, 2012 under sub-section (3) of Section 124 of the Multi-State Cooperative Societies Act, 2002.

(Placed in Library, See No. LT 7261/15/12)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): On behalf of Dr.

Charan Das Mahant, I beg to lay on the Table a copy of the National Dairy Development Board Officers (Appointment, Pay and Allowances) (Amendment) Regulations, 2012 (Hindi and English versions) published in Notification No. DEL:NDDDB-01/12 in Gazette of India dated 28th June, 2012 under Section 50 of the National Dairy Development Board Act, 1987.

(Placed in Library, See No. LT 7262/15/12)

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI JITENDRA SINGH): I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) issued under Sections 11 and 15 of the National Investigation Agency Act, 2008:-

- (i) S.O. 1720(E) published in Gazette of India dated 30th July, 2012, regarding appointment of Special Public Prosecutor(s) under Section 15 of the National Investigation Agency Act, 2008.
- (ii) S.O. 1583(E) to S.O. 1591(E) published in Gazette of India dated 16th July, 2012, regarding appointment of 'Judges', mentioned therein, to preside over the Special Courts under the National Investigation Agency Act, 2008.
- (iii) S.O. 1545(E) to S.O. 1556(E) published in Gazette of India dated 11th July, 2012, regarding appointment of Special Public Prosecutor(s), mentioned therein, under the National Investigation Agency Act, 2008.

(Placed in Library, See No. LT 7263/15/12)

(2) A copy of the Ministry of Home Affairs, National Investigation Agency (Group 'A' and 'B' Posts) Recruitment Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 502(E) in Gazette of India dated 26th June, 2012 under Article 309 of the Constitution.

(Placed in Library, See No. LT 7264/15/12)

... (*Interruptions*)

12.01 hrs.**ESTIMATES COMMITTEE
Statement**

SHRI FRANCISCO COSME SARDINHA (SOUTH GOA): I beg to lay on the Table statement (Hindi and English version) of Action Taken by the Government on the Recommendations contained in the Twelfth Action Taken Report of Committee on Estimates (Fifteenth Lok Sabha) on 'Sports-Policy, Infrastructure and Training Facilities' pertaining to the Ministry of Youth Affairs & Sports (Department of Sports).

... (*Interruptions*)

12.02 hrs.**COMMITTEE ON GOVERNMENT ASSURANCES
22nd to 25th Reports**

RAJKUMARI RATNA SINGH (PRATAPGARH): I beg to present the following Reports (Hindi and English versions):-

- (1) Twenty-second Report on review of pending assurances pertaining to the Ministries of Steel, Micro, Small & Medium Enterprises and Panchayati Raj
- (2) Twenty-third and Twenty-fourth Reports on requests for dropping of assurances,
- (3) Twenty-fifth Report on review of pending assurances pertaining to the Department of Atomic Energy.

... (*Interruptions*)

12.03 hrs.

COMMITTEE ON EMPOWERMENT OF WOMEN

(i) 16th Report

SHRIMATI CHANDRESH KUMARI (JODHPUR): I beg to present the Sixteenth Report (Hindi and English versions) of the Committee on Empowerment of Women on Action Taken by the Government on the Recommendations contained in the Eighth Report on the subject 'Working Conditions of Anganwadi Workers'.

... (*Interruptions*)

(ii) Statement

SHRIMATI CHANDRESH KUMARI (JODHPUR): I beg to lay on the Table the Final Action Taken Statement (Hindi and English versions) of the Government on the Recommendations contained in Chapter-I of the Thirteenth Report (Fifteenth Lok Sabha) of the Committee on Empowerment of Women on the subject 'Women Victims of HIV/AIDS'.

... (*Interruptions*)

12.04 hrs.

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 26th Report of the Standing Committee on Agriculture on 'Development of Abiotic Stress Resistant Crop Varieties and Dissemination of Production Enhancing Technologies - Review of R & D and Extension Efforts in the country', pertaining to the Department of Agriculture Research and Education, Ministry of Agriculture*

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE, MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): On behalf of Shri Sharad Pawar, I beg to lay the statement regarding the status of implementation of recommendations contained in the Twenty Sixth Report of Standing Committee on Agriculture in pursuance of the direction 73 A of the Hon'ble Speaker, Lok Sabha, issued vide Lok Sabha Bulletin - Part-II dated September 01, 2004.

The Standing Committee took evidence of the representatives of the DARE/ICAR and Planning Commission at their sittings held on 21st January, 2010. Further, the Committee took Oral Evidence on 25th November, 2010. Based on which, the Committee presented their Twenty Sixth Report to Parliament on 30.08.2011.

All these recommendations of the Committee contained in the 26th Report have been considered by the Government. The details of the Recommendations and Action taken by the Government alongwith present status which have already been communicated to Parliamentary Committee on 29.11.2011 are enclosed in Annex-I which is laid on the Table.

* Laid on the Table and also placed in Library, See No. LT 7265/15/12.

12.05 hrs.**(ii) Status of implementation of the recommendations contained in the 16th and 21st Reports of Standing Committee on Food, Consumer Affairs and Public Distribution, pertaining to the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution***

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS):
Sir, I beg to lay the statement, on the status of implementation of recommendations contained in Sixteenth and Twenty First Report of Standing Committee on Food, Consumer Affairs and Public Distribution, Department of Food and Public Distribution, in pursuance of Rule 389 of the Rules of Procedure and Conduct of Business in the Lok Sabha (Eleventh Edition, issued by the Hon'ble Speaker, Lok Sabha vide Lok Sabha Bulletin -- Part II, dated 1st September, 2004).

The statements indicating the action taken/status of all the recommendations contained in the above Reports of the Standing Committee on Food, Consumer Affairs and Public Distribution, Department of Food and Public Distribution are annexed separately. In Sixteenth and Twenty First Report the Committee had made 09 and 12 recommendations, respectively. These recommendations have been examined carefully by the Ministry of Consumer Affairs, Food and Public Distribution and all the recommendations have been accepted by the Government.

The Committee have been apprised of action taken on Sixteenth and Twenty-first Reports vide OM Nos. G-20017/07/2012-AC dated 29th June, 2012 and G-20017/13/2012-AC dated 19th July, 2012, respectively.

... (*Interruptions*)

* Laid on the Table and also placed in Library, See No. LT 7266/15/12.

12.06 hrs**MATTERS UNDER RULE 377***

MR. CHAIRMAN : Hon. Members, the Matters under Rule 377 shall be treated as laid on the Table of the House. Hon. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House immediately.

Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

(i) Need to sanction a new railway line between Gadwal and Macherla in Andhra Pradesh

DR. MANDA JAGANNATH (NAGARKURNOOL): A new railway line between Macherla in Andhra Pradesh to Raichur via Gadwal was proposed and as a part of it Gadwal - Raichur is completed and is ready for the inauguration. However, remaining part of the new line between Gadwal and Macherla is pending for sanction. When the matter was raised under Rule 377 the then Railway Minister Hon'ble Mamata Benerjee replied that the line between Gadwal and Macherla would be taken up after the completion of the new line between Gadwal and Raichur.

In the recent past, Govt. of Andhra Pradesh proposed the line between Gadwal and Macherla on cost sharing basis. Survey was also completed two years back and sent to the Railway Board. Though two years have lapsed since

* Treated as laid on the Table.

the updated survey had been completed no action is forthcoming from the Railway Ministry.

The line between Gadwal - Macherla is very important because it cuts short the distance between coastal Andhra and Mumbai considerably. This line passes through Nalgonda district, Mahaboobnagar in Andhra Pradesh and Raichur of Karnataka, which are very backward. There is a lot of scope of development of this area employment wise, and farmers can take up cultivation of commercial crops which will change their economic capacity.

I request the Railway Ministry to take necessary steps to sanction the Gadwal - Macherla new line immediately.

(ii) Need to enhance the Minimum Support Price of copra and restrict the import of palm oil in the country

SHRI M.K. RAGHAVAN (KOZHIKODE): Coconut cultivation is the mainstay in the Malabar region of Kerala. The frequent fall in price of Coconut oil is adversely affecting the Coconut growers in Kerala. The Centre has announced minimum support price of Rs.5100 per quintal for copra but the coconut farmers are deprived of this amount. Citing shortage of consumable oil, large scale Palm oil is imported. Palm oil is preferred in hotels and other business places as it is thicker than coconut oil and can be used for larger duration which incidentally is also a health hazard. Import of Palm Oil has been banned in Kerala but it is allowed through the ports in the neighbouring states which has practically made the import ban a laughing stock. On the other hand the restrictions on the export of coconut oil has created problem for coconut growers. The cost of 1 quintal of coconut oil this month is Rs. 6150 which was Rs. 10,000 during the corresponding period last year.

It is requested that the problems of the coconut growers should be examined, import of palm oil be reduced and the minimum support price of Copra be increased to at least Rs. 8000 per quintal.

**(iii) Need to continue operation of Cyclone Warning Centre at
Visakhapatnam, Andhra Pradesh**

SHRIMATI BOTCHA JHANSI LAKSHMI (VIZIANAGARAM): Cyclone Warning Centre (CWC), Visakhapatnam, is functioning for the welfare of East Coast people. It predicts and informs about tropical cyclones and cyclonic storms, occurring in the Bay of Bengal. It is one of the five Cyclone Warning Centres across the country, which comes under the Meteorological Department, providing invaluable services. The CWC, Visakhapatnam informs the wind speed, direction and alerts the coastal residents' about approaching cyclones right from Srikakulam to Nellore. Its invaluable services are praiseworthy in alerting and saving the valuable life of local fishermen and also as a study Centre informing the Andhra University Research Scholars. Initially, the CWC was started before Independence as Forecasting Centre and later on, it was renamed as Cyclone Warning Centre in 1976. Though there are lot many Area Cyclone Warning Centres across the country, alerts and warnings from Vizag CWC are very important due to its existence on the costal area.

The quality of results will not be of much value if the CWC shifts from costal area to plateau and reduces its staff. Concerned Department officials might be thinking that its services are not required after establishment of Doppler Centre at Visakhapatnam in 2006.

I, therefore, urge upon the Government to take immediate measures not to shift the Cyclone Warning Centre from Visakhapatnam and request you to kindly stop such proposals in the interest of public.

(iv) Need to provide insurance cover to the youth falling victim to road accidents

श्री सज्जन वर्मा (देवास): भारत में दोपहिया तथा चार पहिया वाहनों में दुर्घटनाग्रस्त लोगों का प्रतिशत यदि हम निकालें तो 50 प्रतिशत से अधिक दुर्घटना के शिकार हमारी युवा पीढ़ी कॉलेज में पढ़ रहे नौजवान होते हैं ।

इस उम्र के नौजवानों के खून में अत्यधिक जोश होता है और इसी जोश के चलते इस पीढ़ी के युवा तेज रफ्तार से वाहन चलाते हैं और दुर्घटना का शिकार होते हैं ।

मेरा माननीय प्रधानमंत्री जी से अनुरोध है कि कॉलेज में पढ़ने वाले इन जोशीले नौजवानों के भविष्य को सुरक्षित रखने के लिए केन्द्र सरकार सरकारी खर्च से भारत के सभी कॉलेज स्टूडेंटों का दुर्घटना बीमा (इंश्योरेंस) करवाने की पहल करें । मेरी मान्यता है कि यह निर्णय नौजवानों के हित में केन्द्र सरकार का अनुकरणीय कदम होगा ।

(v)Need to permit canal based water supply scheme in Hoshiarpur, Punjab

SHRIMATI SANTOSH CHOWDHARY (HOSHIARPUR): In my Parliamentary Constituency, Hoshiarpur town has a population of approximately 1,88,500. There is an 'A' class Municipal committee which has to provide basic amenities to the people of Hoshiarpur viz. water, electricity road and other infrastructure. Due to the shortage of space in the city and paucity of funds, old tube wells have not been replaced. The decreasing water table and low discharge of tube wells is the cause of concern. Moreover, huge amount is required to maintain 75 tube wells. Madam, through you, I request Hon'ble Urban Development Minister to allow canal based water supply scheme for Hoshiarpur. The Government has already constructed Rajiv Gandhi Canal (Kandi Canal Phase II) which passes through village Bagwara which is only 1.5 KM away from the limit of Hoshiarpur Municipal Committee.

(vi)Need to monitor utilization of funds incurred on development of Bijethua Mahabiran Dham in Sultanpur parliamentary constituency, Uttar Pradesh

डॉ. संजय सिंह (सुल्तानपुर): मैं सरकार का ध्यान अपने संसदीय क्षेत्र सुल्तानपुर के विकास खंड करौंदी कला में स्थित विजेथुआ महावीरन धाम की ओर आकृष्ट करना चाहता हूँ। विजेथुआ महावीरन धाम एक पौराणिक स्थल है तथा इस धाम के प्रति लोगों में अपार श्रद्धा एवं भक्तिभाव है। मंगलवार और शनिवार के दिन इस धाम में हजारों श्रद्धालु दर्शनार्थ आते हैं।

भारत सरकार की अमेठी-सुल्तानपुर पर्यटन परिपथ योजना, वर्ष 2008-09 के माध्यम से 171.48 लाख रुपये स्वीकृत होकर, खर्च होने के बावजूद इस धाम पर श्रद्धालुओं के लिए बुनियादी सुविधाओं का अभाव है। इस योजना के तहत पेयजल व्यवस्था के लिए 5 बोरिंग, 3 ओवरहेड टैंक का निर्माण होने के बावजूद पेयजल की आपूर्ति नहीं हो रही है। मकरी कुण्ड तथा हत्यारण कुण्ड में स्वच्छ पानी भरे जाने की समुचित व्यवस्था नहीं है। पर्यटन विभाग, उत्तर प्रदेश द्वारा उक्त धाम पर लगाए गए विभागीय बोर्ड द्वारा इस धाम के ऐतिहासिक महत्व को भी गलत दर्शाया गया है। विभाग द्वारा लगाया गया बोर्ड इस धाम के बारे में प्रचलित बात को नहीं दर्शाता।

मेरा सरकार से यह अनुरोध है कि पर्यटन विभाग द्वारा विजेथुआ महावीरन धाम को पर्यटन स्थल के रूप में विकसित किए जाने हेतु आबंटित धनराशि एवं उससे कराए गए विकास कार्यों का भौतिक सत्यापन कराया जाए तथा विकास कार्यों में अनियमितता बरतने वाले अधिकारी/कर्मचारी के विरुद्ध कठोर कार्यवाही की जाए। साथ ही पर्यटन विभाग द्वारा लगाए गए भ्रामक बोर्ड के स्थान पर इस ऐतिहासिक महत्व वाले पौराणिक स्थल की प्रचलित एवं सत्य घटना को दर्शाने वाला बोर्ड लगाया जाए।

(vii) Need to establish an Indian Institute of Information Technology at Nagpur, Maharashtra

SHRI VILAS MUTTEMWAR (NAGPUR): The Central Government took initiative to establish 20 new Indian Institutes of Information Technology (IIITs) in the different States that don't have this facility. For the establishment of IIITs, 50% of the cost is to be met by the Central Government, 35% by the State Governments and 15% by the private partners of that place. The land is to be provided by the respective State Governments. Government of Maharashtra was given the task to develop two IIITs at different places. The State Governments including the State Government of Maharashtra were requested to identify the land (50 to 100 acres) and industry partners who could be associated with the project. In response, the Government of Maharashtra informed the Central Government that in Pune 59.26 hectares of land only has been identified for the purpose and the State Government was in the process of finalizing the industry partners. However, no further development has taken place despite reminders to the State Government of Maharashtra over a period of one year. The State Government tentatively had selected Pune and Aurangabad for setting up of such institutes. A lot of time has elapsed but no concrete proposai has so far been sent by the State Government. In view of such a situation, the Central Government should have finalized this proposai for a comparatively better deserving city i.e. Nagpur which merits the setting up of an HIT. It is felt that the Government should give serious consideration for the establishment of an IIIT in a backward region rather than the already developed cities.

The backward regions have eminently been demanding for the establishment of IIITs for the benefit of the students and the upcoming industry. Therefore, the policy needs to be reviewed in the light of the balanced development of backward regions. Pune is already a highly developed city with

many information technology institutes. Therefore, keeping in view the Government's decision to establish two IIITs in Maharashtra, one such institute need to be established in Nagpur.

Nagpur has been the main claimant for the establishment of an IIIT for quite some time past. It has plenty of land available and over 100 local industry partners have offered to collaborate in the establishment of an IIIT at Nagpur. Having all the required facilities, Nagpur has the potential for development to the international standard. The students coming out of the educational institutions in Nagpur have to look for admissions in Information Technology institutes in other States.

I would, therefore, urge upon the Government to agree to the genuine demand of establishing an IIIT at Nagpur which would be very practicable and useful for the entire backward region of Vidarbha.

(viii) **Need to mitigate the sufferings of people residing in the vicinity of Bharat Oman Refineries Limited, Bina (Madhya Pradesh)**

श्री भूपेन्द्र सिंह (सागर): मध्य प्रदेश के बीना में स्थित भारत ओमान रिफायनरी लिमिटेड में प्रबंधन की लापरवाही से लगातार दुर्घटनाएं हो रही हैं। लगातार रिफायनरी से गैस लीक होने के कारण आसपास के ग्रामों की जनता बीमार हो रही है। स्कूलों के बच्चों को उल्टियां हो रही हैं। जिस कारण से सभी स्कूल बंद हैं। रिफायनरी के द्वारा रेलवे ट्रैक से रिफायनरी तक सड़क मार्ग से परिवहन कर खुला कोयला ले जाया जा रहा है, जिससे रास्ते की बस्तियों से जो कोक निकल रहा है, वह कोक बाहर खुले में पड़ा है। जिसकी दुर्गन्ध चारों तरफ फैली हुई है। जो सल्फर निकल रहा है उसे खुले ट्रकों में भरकर भेजा जा रहा है। इससे कभी भी कोई बड़ी दुर्घटना हो सकती है। रिफायनरी की लापरवाही से क्षेत्र की जनता में भारी आक्रोश व्याप्त है। अतः इस संबंध में तत्काल कार्रवाई अपेक्षित है।

(ix) Need to rollback the increase in prices of fertilizers, extend adequate agriculture subsidy and loan at zero percent interest to farmers in the country

श्री गणेश सिंह (सतना): मैं भारत सरकार का ध्यान अभी हाल ही में जो उर्वरक के तीन गुना से अधिक दाम बढ़े हैं, उनकी ओर दिलाना चाहता हूँ। इस मूल्य वृद्धि से किसान की आर्थिक स्थिति अत्यंत दयनीय हो जाएगी। देश में किसान सरकार के इस फैसले से अत्यंत दुखी और निराश है।

दुनिया के अंदर अमेरिका अपने देश के किसानों को 180 बिलियन डॉलर, चीन 1 खरब युआन, इंग्लैंड, रूस तथा जापान 37 बिलियन डॉलर सीधे सब्सिडी दे रहे हैं। इसी वजह से वहां के किसानों का कृषि उत्पादन व्यय हमारे देश की तुलना में 40 से 60 प्रतिशत कम आ रहा है। किंतु भारत सरकार द्वारा किसानों को दी जाने वाली सब्सिडी समाप्त की जा रही है। अभी जो खाद के दाम बढ़ाए गए हैं वे निम्न प्रकार हैं :-

डी.ए.पी. की 1 बोरी जो 527.45 रु. की मिलती थी, अब वह बोरी 1272.35 रु. हो गई है।

एन.पी.के. (12-डी 32-16) पहले 457.83 रु. की प्रति बोरी मिलती थी, अब 1132.21 रु. में मिलेगी।

एन.एन.पी.के. (20-पी.के. (10-22-26) 435.50 रु. बोरी थी, अब 1176.90 रु. में मिलेगी।

20-0.13 एक बोरी 381.75 में मिलती थी, लेकिन अब 1007.22 में मिलेगी। पोटाश 267.94 से बढ़कर 890.64 रु. कर दी गई।

इस तरह तीन गुना खादों के दाम बढ़ाए गए हैं। इसका सीधा असर उत्पादन पर पड़ेगा। वैसे ही किसान का खेती का धंधा घाटे का है। कर्ज के बोझ से दबकर अब तक देश में 2.5 लाख किसान आत्महत्या कर चुके हैं। अतः मेरी भारत सरकार से मांग है कि बढ़े हुए उर्वरकों के दाम तत्काल वापस लिए जाए तथा किसानों के फसल के समर्थन मूल्य लागत खर्च के अनुपात में तय किए जाए। देश में किसान तथा कृषि योग्य भूमि दोनों तेज गति से कम होते जा रहे हैं, जो गंभीर चिंता का विषय है। देश को यदि खाद्यान्न से आत्मनिर्भर बनाना है तो किसानों को मध्य प्रदेश की तरह शून्य प्रतिशत ब्याज पर ऋण तथा सब्सिडी बढ़ाए जाने पर विचार करें, अन्यथा वर्ष 2020 के बाद देश को अन्न की भयंकर कमी का सामना करना पड़ सकता है।

**(x) Need to take suitable measures to open Indian Statistical Institute at
Giridih, Jharkhand**

श्री रवीन्द्र कुमार पाण्डेय (गिरिडीह): झारखण्ड के प्रमुख संस्थानों में से एक गिरिडीह स्थित भारतीय सांख्यिकी संस्थान (आई.एस.आई.) बंद होने के कगार पर है। देश में आई.एस.आई. की पांच शाखाएं हैं। आई.एस.आई. निदेशक ने गिरिडीह के विकास के लिए सात सदस्यीय समिति का गठन प्रो.-ए.एस.सी. नन्दी की अध्यक्षता में किया था। सदस्यों ने विकास कार्यों पर जोर दिया था, लेकिन परिषद् ने कहा कि गिरिडीह झारखण्ड में है, जहां विधि-व्यवस्था अत्यंत दयनीय है। यह टिप्पणी करते हुए गिरिडीह आई.एस.आई. के सर्वांगीण विकास का प्रस्ताव खारिज कर दिया गया है, जबकि केन्द्र सरकार तथा राज्य सरकार ने नक्सलवाद को समाप्त करने के लिए बहुत सी योजनाएं गिरिडीह में शुरूआत की हैं।

आई.एस.आई. गिरिडीह के बंद होने से जिले के विकास पर प्रतिकूल असर पड़ेगा।

अंत में, मैं सरकार से मांग करता हूं कि झारखण्ड के भारतीय सांख्यिकी संस्थान को बंद होने से बचाए जाने हेतु आवश्यक कदम उठाएं।

(xi) Need to provide subsidy on fertilizers to farmers in the country

श्री राकेश सचान (फतेहपुर): भारत सरकार द्वारा उर्वरक में दी जाने वाली सब्सिडी खत्म किये जाने से किसान अत्यधिक क्षुब्ध है। देश में बारिश समय से न होने से जहां सूखा पड़ा हुआ है और देश के कई राज्यों में इस वक्त बाढ़ आई हुई है जिससे किसान अत्यधिक प्रभावित हो गये हैं। किसानों को उर्वरक में सब्सिडी न मिलने से उनके ऊपर आर्थिक बोझ ज्यादा पड़ जाने से वह भूखमरी की स्थिति में आ गये। फसलों हेतु लिए गए ऋण की अदायगी भी वे नहीं कर पा रहे हैं। इसी कारण से वह आत्महत्या करने के लिए मजबूर हो रहे हैं।

अतः मेरी सरकार से मांग है कि वह उर्वरक में पुनः सब्सिडी प्रदान करे जिससे किसानों पर पड़ने वाले इस बोझ को कम किया जा सके यदि सब्सिडी देने में कोई बाधा हो तो किसानों को नगद धनराशि देकर सहायता प्रदान की जाये जिससे किसान अपने आर्थिक बोझ से उबर कर अपनी फसलों की उपज को बढ़ा सके।

(xii) Need to provide electricity connections under Rajiv Gandhi Gramin Vidyutikaran Yojana in villages of Deoria parliamentary constituency, Uttar Pradesh

श्री गोरख प्रसाद जायसवाल (देवरिया): 2005 में राजीव गांधी ग्रामीण विद्युतीकरण योजना केंद्र सरकार द्वारा लागू की गई। इस योजना के तहत उत्तर प्रदेश सरकार ने सभी मजरो के विद्युतीकरण के लिए धनराशि की मांग की थी। उस समय केंद्र सरकार ने कहा कि सभी प्रदेशों में सभी गांवों का विद्युतीकरण का कार्य पूर्ण हो जाये तो मजरो के विद्युतीकरण किये जाने की स्वीकृति दी जायेगी। कई राज्यों में मजरो की विद्युतीकरण कार्य को मंजूरी दे दी है परंतु उत्तर प्रदेश को अभी तक मंजूरी नहीं दी गई है। जबकि उत्तर प्रदेश में देश के सबसे ज्यादा अनुसूचित जाति के लोग रहते हैं। वर्ष 2009 को 1,37,060 मजरो के विद्युतीकरण का प्रस्ताव उत्तर प्रदेश ने दिया परंतु केंद्र सरकार ने कुछ जिलों को छोड़कर किसी और जनपद हेतु यह स्वीकृति नहीं दी है। इन सबके कारण अनुसूचित जाति के कई हजार गांवों में अभी तक बिजली नहीं पहुंची है। ट्रांसफार्मर बन गये हैं परंतु उन पर से कनेक्शन नहीं दिये गये हैं। मेरे संसदीय क्षेत्र के लार इलाकों में कई गांव ऐसे हैं जहां पर बिजली नहीं पहुंची है। जहां पर दलित बस्तियां हैं जिनकी वजह से यहां के लोग बुनियादी सुविधाओं से वंचित हैं और बच्चों का पठन पाठन का कार्य भी प्रभावित हो रहा है। कई जगहों पर खंभे लग गये हैं परंतु उन पर तार नहीं बिछाये गये हैं।

सरकार से अनुरोध है कि राजीव गांधी ग्रामीण विद्युतीकरण योजना को समुचित ढंग से समय पर क्रियान्वयन के लिए प्रयास किये जाये।

**(xiii)Need to speed up the work of revival and establishment of Nalanda
University in Bihar**

श्री कौशलेन्द्र कुमार (नालंदा): 16 ईएस देशों के द्वारा पुनर्स्थापित और पुनर्जीवित किये जा रहे नालंदा विश्वविद्यालय में पढ़ाई यथाशीघ्र शुरू किये जाने की आवश्यकता है ताकि भारत फिर से विश्व के मानचित्र पर स्थापित हो और फिर विश्वगुरु कहलाये । प्राचीन नालंदा विश्वविद्यालय के गौरव को पुनर्जीवित करना एक बहुत ही महती कार्य है जिसे किया जाना बहुत ही जरूरी है । लेकिन इसका कार्य वांछित गति से नहीं हो रहा है ।

मैं यह मांग करता हूं कि नालंदा विश्वविद्यालय की पुनर्स्थापना का काम तेजी से हो, इसके लिए सरकार सार्थक प्रयास करे ।

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(xiv) Need to construct rail over bridges on level crossings in Dharmapuri parliamentary constituency, Tamil Nadu

SHRI R. THAMARAISELVAN (DHARMAPURI): I would like to bring to the kind attention of the Government for the construction of rail over-bridges at the following places of my parliamentary constituency, Dharmapuri:

- (a) Adhiyaman Kottai Railway Gate falling on the Dharmapuri-Salem National Highway (NH-7),
- (b) Vennampatti Railway Gate in Dharmapuri Town,
- (c) Pennagaram Railway Gate (Kumarasamy Pettai Railway Gate),
- (d) Kadagathur Railway Gate,
- (e) Chinthalpadi Railway Gate,
- (f) Buddireddipatti Railway Gate.

There is an urgent need to construct the said over bridges. All these places fall under Bangalore Division of South Western Railway and Under Salem Division of Southern Railway. The construction of these over bridges are very essential as public passing through these gates are finding it very difficult to commute. In the absence of the rail overhead bridges at the above places, the people of this area have to take a long route to reach their destinations. Even during rainy season their life becomes more miserable. Therefore, I urge upon the Hon'ble Minister to take up these rail over head bridges on priority basis.

(xv)Need to expedite gauge conversion of Palakkad-Pollachi railway line

SHRI M.B. RAJESH (PALAKKAD): Palakkad-Pollachi Meter gauge railway line was built during the British rule and is extremely useful for traders, pilgrims and a large number of passengers. This is an important line connecting two states Kerala and Tamil Nadu. There has been a long pending demand to convert this line into a broad gauge line. This is the shortest route from Thoothukudi airport to Mangalore, Mumbai and Delhi, which shows the commercial importance of this line. Since this line connects major pilgrim centres in Tamil Nadu, hundreds of pilgrims also travel in this route. The gauge conversion work of this line was started in 2008. However, there has not been much progress in the last four years. This delay in the work has also caused cost-escalation. I urge upon the Union Government to expedite the gauge conversion work of Palakkad-Pollachi line and to ensure that the work will be completed this year itself.

(xvi)Need to expedite shifting and construction of Kendriya Vidyalaya at it's location in Bhadrak district, Odisha

SHRI ARJUN CHARAN SETHI (BHADRAK): A Kendriya Vidyalaya was sanctioned and commissioned in a makeshift building in Bhadrak district, Odisha in 2009-2010. Since, then it has been functioning in the makeshift building at Bagarai High School, Bhadrak. Although a suitable land has been allotted by the State Government, but no funds have been provided by the Central Government till date. It is learnt that though tendering process has been over for the construction of the permanent building of the school, but no work order is being issued by the Kendriya Vidyalaya Sangathan to start the building. No permanent Principal has been posted till date inspite of repeated requests to the authorities. Students admitted into the different classes are suffering due to inadequate space and accomodation. Hence, I urge upon the Government to do the needful at the earliest in the best interests of the students and schools.

(xvii) Need to implement the recommendations of M.S. Swaminathan Commission on Agriculture and take suitable measures for the welfare of the farmers

श्री गजानन ध. बाबर (मावल): हमारे देश में खेती को मानसून का जुआ कहा जाता है। आधुनिकता से खेती में कई बदलाव आये, मगर खेती का जोखिम कम नहीं हुआ। इसमें कई नए तरह के जोखिम जरूर जुड़ गए। देश का किसान मौसम के जोखिम के अलावा सरकारी तंत्र और आधुनिक तकनीक का जोखिम भी एक साथ झेलता है।

किसान आत्महत्या फसलों का नुकसान होने की वजह से नहीं बल्कि फसल के सही दाम न मिल पाने की वजह से कर रहे हैं। यदि फसल का उचित दाम मिल जाता तो वे ऐसा आत्मघाती कदम उठाने के लिए क्यों मजबूर होते।

घटिया खाद-बीज, नकली कीटनाशक और कर्ज किसानों की मौत की बड़ी वजह बने हैं। फसल बीमा दर का फायदा शायद ही किसानों को मिल पाता है।

फसल बीमा करने वाली बहुराष्ट्रीय कंपनियां ऐसी शर्तें रख देती हैं ताकि हर्जाने का दावा मान्य होने पर कंपनियों को मामूली भुगतान करना पड़े। फसल बीमा के नाम पर देश भर में किसानों के साथ न्याय नहीं हो रहा है। किसान फसल तबाह होने से मर रहे हैं और बीमा कंपनियां मुनाफा बटोर रही हैं। जब किसी वजह से फसल चौपट होती है तब किसान ही मुसीबत में होता है। लेकिन जब पैदावार अच्छी होती है और उसे अपनी फसल का वाजिब दाम नहीं मिल पाता तब भी वह मुसीबत में होता है। वाजिब दाम न मिल जाने की वजह से उसे घाटा उठाना पड़ता है। यही घाटा कई बार उसकी मौत की वजह बनता है।

मेरा सरकार से अनुरोध है कि कृषि वैज्ञानिक एम एस स्वामीनाथन आयोग ने सरकार को किसानों के कल्याण के लिए कइ सिफारिशों के कदम सुझाये थे। लेकिन इस रिपोर्ट पर सरकार ने अभी तक कोई कार्यवाही नहीं की है। यह सिफारिश मान्य की जाए, केंद्र व राज्य सरकारें किसानों के हितों तथ उनके संरक्षण पर कोई ध्यान दें।

(xviii) Need to ensure safety and security of ancient manuscripts, coins and others objects of archaeological importance housed in Gopal Naryan Library in village Bharatpura, Patna (Bihar)

डॉ. रघुवंश प्रसाद सिंह (वैशाली): बिहार राज्य के पटना जिलान्तर्गत दुल्हिन बाजार प्रखंड के भरतपुरा गांव के गोपाल नारायण पुस्तकालय में दुर्लभ ग्रंथ, प्राचीन तथा मुगलकालीन सचित्र पांडुलिपियां, पंचमार्क और मुगलकालीन सिक्के पर्याप्त मात्रा में हैं। वहां पर पुराना किला जिस पर पुस्तकालय की इमारत है, उसकी खुदाई में पर्याप्त पुरातात्विक सामान भी मिला है, उस पुस्तकालय की सुरक्षा में सशस्त्र पुलिसकर्मी मौजूद हैं क्योंकि इस अमूल्य धरोहर को पूर्व में तस्करों ने चुराने का प्रयत्न किया था। नेशनल मैनयुस्क्रिप्ट मिशन के द्वारा पांडुलिपियों को संरक्षण की आवश्यकता है।

उन दुर्लभ ग्रंथों, पांडुलिपियों और प्राचीन सिक्के के संरक्षण, सुरक्षा, रखरखाव और संचालन हेतु केंद्र सरकार राज्य सरकार से प्रस्ताव मंगाकर संरक्षित संग्रहालय का निर्माण कराये और अमूल्य धरोहर की रक्षा करे।

(xix) Need to provide financial assistance to Sikkim to become first fully organic farming State

SHRI PREM DAS RAI (SIKKIM): Sikkim, under the leadership of India's greenest Chief Minister, has more than 50,000 farming families who have adopted organic farming over the last decade. By 2015, Sikkim will become the first fully organic State in the country under its Organic Mission. It set upon this path almost a decade ago when the State Government constituted a State Organic Board and moved a resolution in the State Assembly to convert Sikkim into an organic state. Since 2006-07, the State Government has completely stopped lifting the quota of chemical fertilizers extended by the Government of India and shut all public and private sale point for chemical fertilizers.

However, agriculture still requires organic inputs in the form of bio-fertilizers and manure. Sikkim's withdrawal from the use of chemical fertilizers implies that it no longer avails associated subsidies. To provide alternatives to farmers, rural compost units and vermi- compost units have been constructed. More investment is necessary on these inputs to achieve the State's Organic Mission. Sikkim is not able to adequately meet these demands unless there is a special help from the central government.

I urge the Minister of Agriculture to take note of our forfeiture of subsidies in pursuit of organic farming and request him to redirect them towards alternative inputs which are now required.

Adequate financial assistance from the centre in this regard will ensure that Sikkim achieves it's organic mission and sets a precedence for the rest of the country to follow.

12.07 hrs.

**NATIONAL INSTITUTE OF MENTAL HEALTH AND
NEURO-SCIENCES, BANGALORE BILL, 2012**

MR. CHAIRMAN: Now, we shall take up item no. 16.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY

WELFARE (SHRI S. GANDHISELVAN): On behalf of Shri Ghulam Nabi Azad,

I beg to move:

“That the Bill to declare the institution known as the National Institute of Mental Health and Neuro-sciences, Bangalore, to be an institution of national importance and to provide for its incorporation and for matters connected therewith, as passed by Rajya Sabha, be taken into consideration.”

MR. CHAIRMAN: The question is:

“That the Bill to declare the institution known as the National Institute of Mental Health and Neuro-sciences, Bangalore, to be an institution of national importance and to provide for its incorporation and for matters connected therewith, as passed by Rajya Sabha, be taken into consideration.”

The motion was adopted.

... (Interruptions)

MR. CHAIRMAN: The House will now take up clause-by-clause consideration of the Bill.

The question is:

“That clauses 2 to 33 stand part of the Bill.”

The motion was adopted.

Clauses 2 to 33 were added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

MR. CHAIRMAN: Now, the hon. Minister may move that the Bill be passed.

... (*Interruptions*)

SHRI S. GANDHISELVAN: I beg to move:

“That the Bill be passed.”

MR. CHAIRMAN: The question is:

“That the Bill be passed.”

The motion was adopted.

... (*Interruptions*)

MR. CHAIRMAN: The House stands adjourned to meet tomorrow, the 5th September, 2012 at 11 a.m.

12.09 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Wednesday, September 5, 2012/Bhadra 14, 1934 (Saka).*
